

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105
C.P.(IB)/91(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kavach Security Services Pvt Ltd

.....Applicant

V/s

Gujarat Narmada Valley Fertilizers & Chemicals Ltd

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bavesh B Choksi, Adv.

For the Respondent : Mr. Nandish Chudgar, Adv.

ORDER

Learned counsel for the applicant submits that since he has not fully recovered from the surgery and matters requires physical hearing hence requested for the adjournment in this matter which is not opposed by the counsel for the respondent.

The respondent in terms of last order has filed written arguments vide inward diary no. 3898 on 08.05.2024. The same is taken on record. Written submissions of the applicant is stated already filed and available on record.

Re-list for physical hearing on 24.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)